

(2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General there on. [Placed in Library. See No. I.T-4106/72].

REVIEW AND ANNUAL REPORT OF FERTILISERS AND CHEMICALS, TRAVANCORE LIMITED

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers, (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—

(1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71.

(2) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. II-4107/72]

COMMITTEE ON PETITIONS

MINUTES

SHRI A. P. SHARMA (Buxar): I beg to lay on the Table Minutes of the Twelfth to Twenty-first sittings of the Committee on Petitions.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1972, agreed without any amendment to the Delimitation Bill, 1972, which was passed by the Lok

Sabha at its sitting held on the 14th December, 1972."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1972."

CAPITAL OF PUNJAB (DEVELOPMENT AND REGULATION) (CHANDIGARH AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, as passed by Rajya Sabha.

**'PUBLIC' ACCOUNTS COMMITTEE
FIFTY-FIFTH REPORT**

SHRI S. ZHIYAN (Kumbakonam): I beg to present the Fifty-fifth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Ninth Report relating to Ministry of Education and Social Welfare.

COMMITTEE ON PETITIONS

SEVENTH REPORT

SHRI A. P. SHARMA (Buxar): I beg to present the Seventh Report of the Committee on Petitions.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

EIGHT REPORT

SHRI S. C. SAMANTA (Tamluk): I beg to present the Eighth Report of the Committee on Absence of Members from the Sittings of the House.